

NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

CP No.1759/KB/2019

Present: 1. Hon'ble Member(J), Shri Rajasekhar V.K.

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 19<sup>th</sup> December, 2020, 10:30 A.M**

Name of the Company	INCOME TAX OFFICER Vs. ROC W.B & TRIALA DEALERS PVT.LTD		
Under Section	Sec 252 (3)		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

**Counsel / Authorised Representative appeared through video conference:**

1. Mr. Ashok Prasad, Advocate ] For the ITO
1. Mr. C. M. Karlmarx, Dy. RoC, WB ] For the RoC, WB
1. Mr. Rudra Dev Bagchi, Advocate ] For struck off company

**ORDER**

1. Mr. Ashok Prasad, Ld. Counsel on behalf of the appellant is present. Mr. C. M. Karlmarx, Dy. RoC, WB on behalf of the RoC, WB is present.
2. Mr. Rudra Dev Bagchi, Ld. Counsel on behalf of the struck company is present. He submits that copy of the appeal was not served on the respondents.
3. Ld. Counsel appearing for the appellant is hereby directed to serve a copy of the appeal on the Ld. Counsel appearing for the respondents within three days from today. Upon receipt of the copy of the appeal, the respondents shall have three weeks, within which to file reply. A copy of the reply shall be served on the Ld. Counsel for the appellant as well as on the RoC, WB. The RoC, WB's report is already on record.
4. List this matter for final hearing on 22/01/2021.

**(Rajasekhar V.K.)  
Member (Judicial)**